

*The question was put and the motion was adopted.*

DR. V. SIVADASAN: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Now, the Protection of Women from Domestic Violence (Amendment) Bill, 2024. Shri Sandosh Kumar P.

**The Protection of Women from Domestic Violence (Amendment) Bill, 2024**

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a Bill to amend the Protection of Women from Domestic Violence Act, 2005.

*The question was put and the motion was adopted.*

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Now, the Digital Personal Data Protection (Amendment) Bill, 2024. Shri Sandosh Kumar P.

**The Digital Personal Data Protection (Amendment) Bill, 2024**

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a Bill to amend the Digital Personal Data Protection Act, 2023.

*The question was put and the motion was adopted.*

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Now, the National Commission for the Welfare of Salt Workers Bill, 2024. Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a National Commission for the welfare of Salt Workers Bill, 2024, to protect the interest of a huge number of salt workers especially in Gujarat and its surrounding States.

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Mr. Sandosh Kumar, you have to introduce the Bill by reading the preamble of the Bill.

### **The National Commission for the Welfare of Salt Workers Bill, 2024**

SHRI SANDOSH KUMAR P. (Kerala): Sir, I move for leave to introduce a Bill to provide for the establishment of a National Commission for the welfare of Salt Workers and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Now, the Parliament (Productivity Enhancement) Bill, 2024. Shri Manoj Kumar Jha.

SHRI MANOJ KUMAR JHA: Sir, I move for leave that for productivity of Parliament enhancement Bill, 2024, whereby each House of Parliament, shall compulsorily sit for not less than 120 days per year.

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Mr. Manoj Kumar Jha, you introduce the Bill by reading the preamble of the Bill.

### **The Parliament (Productivity Enhancement) Bill, 2024**

SHRI MANOJ KUMAR JHA (Bihar): Sir, I move for leave to introduce a Bill to provide a framework for enhancing the performance of the Parliament by fixing minimum number of sittings for each House of Parliament, extending the hours of a sitting, introduction of a short Session of Parliament in addition to the existing practice of three Sessions, institution of a mechanism to separately discuss opposition business, compensation for the hours unutilised due to disruptions and for matters connected therewith and incidental thereto.

*The question was put and the motion was adopted.*

(THE VICE-CHAIRPERSON, SHRIMATI SUNETRA AJIT PAWAR, *in the Chair*)

SHRI MANOJ KUMAR JHA: Madam, I introduce the Bill.